

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10766/2011

STATE OF UTTAR PRADESH THROUGH COLLECTOR & ANR. Appellant(s)

VERSUS

MEERUT DEVELOPMENT AUTHORITY THROUGH ITS SECRETARY Respondent(s)

IA No.148432/2018 - APPLICATION FOR RESTORATION

IA No.148435/2018 - CONDONATION OF DELAY IN FILING RESTORATION

IA No.144086/2018 - APPLICATION FOR SUBSTITUTION

IA No.144089/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION

Date : 29-11-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MS. JUSTICE INDU MALHOTRA

For Appellant(s) Mr. Amit Sharma, Adv.  
Mr. Bhakti Vardhan Singh, AOR  
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Sameer Kulshreshtha, Adv.  
Mr. Sudhir Kulshreshtha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A.No.148432/2018 has been filed for restoration of the appeal which was dismissed qua respondent No.1 vide order dated 18<sup>th</sup> November, 2016 by the Hon'ble Chamber Judge.

Sufficient cause has been shown in the application for recalling of order dated 18<sup>th</sup> November, 2016.

Delay of 704 days in filing application of restoration is condoned.

Application for restoration is allowed.

I.A.No.144086/2018 has been filed to bring on record the legal heirs of deceased respondent No.1 and I.A.No.144089/2018 for condonation of delay in filing application for substitution.

Sufficient cause has been shown in the applications for substitution and for condonation of delay in filing substitution.

Delay of 1791 days in filing application for substitution is condoned.

Abatement is set aside.

Application for substitution is allowed.

Let the legal heirs of the deceased respondent No.1 be brought on record.

(ANITA MALHOTRA)  
COURT MASTER

(CHANDER BALA)  
COURT MASTER